### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION No. 2688 TO BE ANSWERED ON 02.08.2016

#### **Forest Rights Act**

2688. SHRIMATI SAKUNTALA LAGURI: SHRI LAXMAN GILUWA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there is interference by the Department of Forests in the implementation of Forest Right Act leading to breach of tribal rights;
- (b) if so, the reaction of the Government thereto; and
- (c) the corrective measures taken by the Government in this regard and the extent of success achieved as a result thereof?

#### **ANSWER**

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

#### (SHRI ANIL MADHAV DAVE)

(a) to (c) No, Sir. Ministry of Tribal Affairs (MoTA) is the nodal Ministry for implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. MoTA has issued Guidelines dated 12.07.2012 and notified the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012 to ensure effective implementation of the Act. Subsequently, Ministry of Environment, Forest and Climate Change has also issued an Advisory to the Forest Departments of all States/UTs on 15.01.2013 for appropriate action on the Guidelines and Amendment Rules to facilitate implementation of the Forest Rights Act.

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